

ASSAM ACT XVI OF 1948

THE INDIAN MEDICAL DEGREES (ASSAM AMENDMENT) ACT, 1948.

(Passed by the Assembly)

[Received the assent of the Governor on the 15th October, 1948]

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An

Act to amend the Indian Medical Degrees Act, 1916 in its application to Assam

Preamble.

WHEREAS it is expedient to amend the Indian Medical Degrees Act, 1916 (hereinafter referred to as the said Act) Act VII of 1916. in its application to the Province of Assam, in the manner hereinafter appearing:

It is hereby enacted as follows:—

Short title, extent and commencement.

1. (1) This Act may be called the Indian Medical Degrees (Assam Amendment) Act, 1948.

(2) It extends to the whole of Assam.

(3) It shall come into force at once.

Amendment of the long title and preamble to Act VII of 1916.

2. In the preamble to the said Act, for the words "of such titles," the words "of such titles and of titles implying qualifications in other systems of medicine" shall be substituted.

3. After section 6 of the said Act, the following section shall be inserted, namely—

Insertion of new section 6-A in Act VII of 1916.

"6-A (1) No person shall add to his name any title, description, letters or abbreviations which imply that he holds a degree, diploma, license or certificate as his qualification to practise any system of medicine unless—

Penalty for unauthorised use of titles, etc. implying medical qualifications.

(a) he actually holds such degree, diploma, license or certificate; and

(b) such degree, diploma, license or certificate—

(i) is recognised by any law for the time being in force in the Dominion of India; or

(ii) has been conferred, granted or issued by an authority referred to in section 3; or

(iii) has been recognised by the General Council of Medical Education of the United Kingdom; or

(iv) in cases not falling under sub-clause (i), sub-clause (ii) or sub-clause (iii), has been conferred, granted or issued by an authority empowered, or recognised as competent, by the Provincial Government to confer, grant or issue such degree, diploma, license or certificate.

(2) Whoever contravenes the provisions of sub-section (1) shall, notwithstanding anything contained in section 6, be punished in the case of first conviction, with fine which may extend to two hundred and fifty rupees and in the case of subsequent conviction, with fine which may extend to five hundred rupees."